

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**I.A. No. 31 of 2015 in
Petition No. 55/MP/2015**

Subject : Petition for the relinquishment of the Long Term Open Access under the Bulk Power Transmission Agreement dated 13.05.2010 under Regulation 18 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter-State Transmission and related matters) Regulations, 2009.

Date of hearing : 12.10.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Jindal India Thermal Power Limited.

Respondents : Power Grid Corporation of India Limited and others

Parties present : Shri Tushar Nagar, Advocate, JITPL
Shri Matrugupta Mishra Advocate, JITPL
Shri Hemant Singh, Advocate, JITPL
Shri Tabrez Malawat, Advocate, JITPL

Record of Proceedings

Learned counsel for the petitioner submitted that the present IA has been filed to pass an ad-interim ex-party stay of the operation of the PGCIL's letter dated 9.10.2015 and for direction to PGCIL not to take any coercive action till disposal of the petition. Learned counsel for the petitioner further submitted as under:

- (a) The petition was finally heard on 10.9.2015 and order has been reserved in the petition.

(b) During the hearing on 27.8.2015, the petitioner was seeking to relinquish 1044 MW, in response PGCIL had requested to be allowed to utilize the said capacity to other eligible LTA customers. The above submissions have been recorded in the Record of Proceedings.

(c) Despite the categorical submission regarding relinquishment of LTA, PGCIL vide its letter dated 9.10.2015 has issued notice to the petitioner to open LC for operationalization of LTA failing which PGCIL has threatened to encash Bank Guarantee.

(d) PGCIL has also filed a Petition (Petition No. 229/RC/2015) before the Commission for cancellation of LTA and encashment of Bank Guarantee in which the petitioner is also a respondent and the said matter is listed for hearing on 15.10.2015.

2. After hearing the learned counsel for the petitioner, the Commission directed to list the IA on 15.10.2015 along with Petition No. 229/RC/2015 and directed PGCIL not to take any coercive action till that date.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**